

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 51104 of 2019-SM

(Arising out of order-in-appeal No. 542(SM) CE/JPR/2018 dated 10.01.2019 passed by the Commissioner (Appeals), Central Excise & Central Goods, Service Tax, Jaipur).

M/s Tetenal India Limited

13, Prakash Apartment
5, Ansari Road, Daryaganj
New Delhi-110002.

Appellant

VERSUS

**Commissioner, Central Excise and
Central Goods & Service Tax**

NCRB, Statue Circle, Jaipur-302005.

Respondent

APPEARANCE:

Shri Ashok Duggar, Co. Rep. for the appellant

Shri Y. Singh, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51526/2021

DATE OF HEARING/DECISION: 13.04.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 03.03.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)